

[Shri Ram Niwas Mirdha]  
Competitive Examination) Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G.S.R 69(E) in Gazette of India dated the 23rd February, 1973, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in library. see No. LT-4487/73].

CRIMINAL LAW AMENDMENT (ANDHRA PRADESH EXTENSION AND AMENDMENT) ORDINANCE, 1972

SHRI F. H. MOHSIN : On behalf of Shri K. C. Pant, I beg to lay on the Table a copy of the Criminal Law Amendment (Andhra Pradesh Extension and Amendment Ordinance, 1972 Andhra Pradesh Ordinance No. 6 of 1972) promulgated by the Governor of Andhra Pradesh on the 23rd December, 1972 under provisions of article 213 (2)(a) of the Constitution read with clause (c)(iii) of the proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh [Placed in library See No. LT-4488/73].

NOTIFICATION RE. SAMASTIPUR CENTRAL SUGAR CO., LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE) : I beg to lay on the Table a copy of Notification No. S.O. 742(F) (Hindi and English versions) published in Gazette of India dated the 11th December, 1972 regarding management of Messrs Samastipur Central Sugar Company Limited, Samastipur, District Darbhanga (Bihar), under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in library. See No. LT-4489/73].

(Interruptions)

MR. SPEAKER : On the Kothari Commission's report, I allowed a short notice question.

(Interruptions)

MR. SPEAKER : If you want to have a discussion on Kothari Commission report you are welcome to have it. But I am not going to allow this kind of thing every day in the House. I am not allowing this.

(Interruptions)

MR. SPEAKER : Do not take the time of the House like this. There are so many subjects that are already pending. Members should realise what they are doing.

(Interruptions)

MR. SPEAKER : Mr. Banerjee, your Motion under Rule 337 is not necessary I have already accepted a Calling Attention

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS TWENTY-FOURTH REPORT

SHRI GIRIDHAR GOMANGO (Korapat) : Mr. Speaker, Sir, I beg to present the twenty-fourth Report of the Committee on Private Members' Bills and Resolutions.

GENERAL BUDGET 1973-74—GENERAL DISCUSSION—contd.

MR. SPEAKER : We will now resume further discussion on the General Budget. The Finance Minister will reply at 4-45 P.M.

Shri Sathe was on his legs. He will continue.

SHRI VASANT SATHE (Akola) Sir, the dominant position and the stranglehold of the capitalist private sector continues on our economy. In spite of our tall-talk of acquiring the 'commanding heights'; even now, 86.4 per cent of the net product is produced in the private sector and over 90 per cent of the net value added to the domestic product originates outside the public sector. About 73 per cent of the total capital employed in the corporate sector is commanded by the private sector. With about 70 per cent of the gross fixed assets in its hands, the private sector has at its disposal over 90 per cent of the net value added, that is, the surplus value. Let us see how the income is distributed in this country? As I have pointed out, the national income increased by 45 per cent. We don't know where 29 per cent of the national income has gone because there has been a rise only of 13 per cent in the per capita income. My study of the figures of